

**GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
UNSTARRED QUESTION No. 742
TO BE ANSWERED ON 03.12.2015**

Irregularities in Allotment of Coal Blocks/Mines

742. COL. SONARAM CHOUDHARY:

Will the Minister of COAL be pleased to state:

- (a) the details of coal blocks/mines allotted to public and private sector companies during 2009 to 2014, separately;
- (b) whether any irregularities have been reported in allotment of above-said blocks/mines;
- (c) if so, the details thereof;
- (d) whether the Government has cancelled some of allotments out of above allotments made; and
- (e) if so, the present status of each allotted coal block/mine of the said period?

**ANSWER
MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL,
POWER, AND NEW & RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

(a): Details of coal blocks/mines allotted to public and private sector companies during 2009 to 2014, are given below:-

Year	No. of coal blocks allocated to public sector companies	No. of coal blocks allocated to private sector companies
2009	02	14
2010	NIL	01
2011	01	01
2012 to 2014	NIL	NIL

(b) & (c): The Central Bureau of Investigation (CBI) has registered 3 Preliminary Enquiry (PE) cases regarding alleged irregularities in allocation of coal blocks – relating to allocation of coal blocks to private companies during the period 2006-09, relating to allocation of coal blocks to private companies during the period 1993-2004 and relating to allocation of coal blocks to Government companies. In view of the various observations of Hon'ble Supreme Court of India

in W.P. (Criminal) No.120 of 2012, it would not be possible for the Ministry of Coal to obtain any details from CBI in this regard.

(d)& (e): Hon'ble Supreme Court of India in its judgment dated 25.08.2014 and order dated 24.09.2014 passed in W.P.(Criminal) No.120 of 2012 and other connected matters declared all allocations of the coal blocks made through Screening Committee and through Government Dispensation route since 1993 illegal and arbitrary and cancelled the allocation of 204 coal blocks out of 218 coal blocks (i.e. except, Tasra coal block allocated to Steel Authority of India Ltd. and Pakri Barwadih coal block allocated to National Thermal Power Corporation and 12 coal blocks allocated for Ultra Mega Power Projects). In case of 42 coal blocks (37 producing and 05 likely to come under production), cancellation had taken effect from 31.03.2015.
